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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 15.06.2026*

+ **CM(M) 1306/2026 & CM APPL. 38826/2026**

SMT. REETIKA

.....Petitioner

Through: Mr. Rakesh Tikko, Senior Advocate
with Mr. Mohit Chadha, Mr. Sagar
Aggarwal and Ms. Anjali Jain,
Advocates.

Versus

SH. RAJINDER KUMAR JINDAL & ANR.Respondents

Through: Mr. Ashwini Kumar, Ms. Garima
Verma, Mr. Aarya Kumar Jha and
Ms. Parul Shrivastava, Advocates.

CORAM:

HON'BLE MR. JUSTICE TEJAS KARIA

TEJAS KARIA, J. (Oral)

CM APPL. 38824/2026 & CM APPL. 38825/2026 (Exemptions)

1. Exemptions are allowed, subject to all just exceptions.
2. The Applications stand disposed of.

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3. The present Petition has been filed on behalf of the Petitioner under Article 227 of the Constitution of India, 1950 assailing the order dated 09.06.2026 (“**Impugned Order**”) passed by the learned Judge, Family Court-02, West District, Tis Hazari Courts, Delhi (“**Family Court**”) in Misc. DJ No. 241/2026 (“**Application**”) arising out of Guardianship Petition being GP No. 198/2016 titled as ‘*Rajinder Kr. Jindal v. Reetika*’ (“**GP**”).



4. The Respondents are the paternal grandparents of the 17 years old minor child and had instituted GP seeking custody and guardianship of the minor child, who has since infancy remained in the care, custody and guardianship of her biological mother, the Petitioner.

5. *Vide* judgment dated 27.09.2025 passed in GP, the learned Family Court granted the Respondents to a single, carefully supervised meeting with the minor child, along with a direction to deposit ₹52 lakhs which admittedly belonged to the minor child.

6. The Petitioner preferred an Appeal challenging the Judgment dated 27.09.2025 passed in GP before this Court being MAT APP. (F.C.) 394/2025 (“**MAT Appeal**”). The Division Bench of this Court *vide* judgment dated 07.11.2025, dismissed the MAT Appeal and upheld the judgment dated 27.09.2025 passed in GP by the learned Family Court.

7. Aggrieved by the judgment dated 07.11.2025 passed in MAT Appeal, the Petitioner filed Special Leave Petition (“**SLP**”) before the Supreme Court. The Supreme Court *vide* order dated 08.01.2026 directed the Parties to maintain *status quo* with regard to the visitation rights, however *vide* order dated 21.05.2026, the Supreme Court dismissed the SLP and upheld the judgement dated 07.11.2025 passed in MAT Appeal, while observing that the Petitioner had been delaying the visitation rights granted to the Respondents on some pretext or the and the child will be attaining the age of 18 years in August, 2026. Accordingly, interim order granted on 08.01.2026 was vacated and the Parties were directed to comply with the judgement passed in MAT Appeal forthwith.

8. Pursuant to the order dated 21.05.2026 passed in the SLP by the Supreme Court, Respondents filed the Application before the learned Family



Court on 25.05.2026 for fixing a date for visitation with the minor child in terms of judgement dated 27.09.2025 in GP passed by the learned Family Court.

9. On 09.06.2026, the Petitioner submitted before the learned Family Court that the minor child was engaged in the process of college admissions and preparation during the month of June 2026, and accordingly sought time to file a reply to the Application preferred by the Respondents. However, the learned Family Court, *vide* the Impugned Order, directed that the minor child be produced on 17.06.2026.

10. Aggrieved by the Impugned Order, the Petitioner has preferred the present Petition.

11. Learned Senior Counsel appearing on behalf of the Petitioner submitted that the minor child is presently occupied with the college admission process and is also preparing for her entrance examinations.

12. Learned counsel appearing on behalf of the Respondents submitted that there is nothing on record to indicate that the minor child is scheduled to appear in any entrance examination or is pursuing any college admission during the month of June 2026.

13. Upon consideration of the submissions advanced by the Parties and having regard to the judgment by the Division Bench of this Court in the MAT Appeal and the subsequent dismissal of the SLP by the Supreme Court, no case has been made out by the Petitioner to avoid compliance with the direction granting a one-time visitation right to the Respondents in respect of the minor child, as ordered by the learned Family Court *vide* judgment dated 27.09.2025 in GP, particularly in view of the fact that the minor child is to attain majority in August 2026.



14. However, considering the submission made on behalf of the Petitioner that the minor child is presently occupied with the college admission process and preparation for the entrance examinations, the learned Family Court is requested to defer the date fixed for production of the minor child from 17.06.2026 to 02.07.2026, as agreed between the Parties during the hearing of the present Petition.

15. Accordingly, the present Petition is disposed of with the direction that the Petitioner shall produce the minor child before the learned Family Court on 02.07.2026. On the said date, the Respondents shall also remain present before the learned Family Court and, subject to such orders as may be passed by the learned Family Court after interaction with the minor child, the one-time visitation right granted to the Respondents in terms of the judgment dated 27.09.2025 passed by the learned Family Court in GP shall be complied with on 02.07.2026 itself between 12:00 PM and 2:30 PM.

16. The present Petition, along with the pending Applications, stands disposed of in the above terms.

TEJAS KARIA, J
(VACATION JUDGE)

JUNE 15, 2026

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